II. Notification of Ministry of Labour.

HI. Notifications of Ministry of Coal,

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA) : Madam, I lay on the Table—

I. A copy each (ia English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) (a) Seventy-third Annual Report and Accounts of the Singareni Collieries Company Limited, Kotha-gudem (Andhra Pradesh) for the year 1993-94, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on ihe working of the above Company.

(Placed in Library. *See* No. LT/6470/94)

(ii) (a) Annual Report and Accounts of the Coal India Limited, Calcutta (Volumes I and II), for the year 1993-94, together with the Auditors' Report on the Accounts and the comments of the Comproiler and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

(Placed in Library. *See* No. LT/6639/94)

IL A copy (in English and Hindi) of the Ministry of Labour (Directorate General of Employment and Training) Notification G.S.R. No. 432, "dated the 20th August, 1994, publishing the Apprenticeship (Amendment) Rules 1994, under sub-section (3) of section 37 of the Apprentices Act, 1961.

(Placed in Library *See* No. LT/6657/94).

III. (a) A copy (in English an J Hindi) of the Ministry of Coil Notification G.S.R. No. 743(E), dated the llth October, 19)4, publishing the revised rates of the various grades of coal, under subsection (I) of section 28 of the Mines and Minerals (Regulation an J Development) Act, 1957.

(Placed in Librarv. *See* No. LT/6460/94).

(b) A copy (in English and Hindi; of the following Notifications on the Ministry of Coal, under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948 :—

(i) GSR No. 390, dated the 6th August, 1994, publishing the Coal Mines Provident Fund (Amendment) Scheme, 1994.

(ii) GSR No. 391, dated the 6th August, 1994, publishing the Andhra Pradesh Coal Mines Provident Fund (Amendment) Scheme, 1994.

(iii) GSR No. 392, dated the 6th August, 1994, publishing the Rajasthan Coal Mines Provident Fund (Amendment) Scheme, 1994.

(Placed in Library. *See* No. LT/6469/94).

Reports of tlie Public Accounts Committee

श्री त्रिलोकीनाथ चतुर्वेदी (उत्तर प्रदेश): महोदया, मैं आपकी आज्ञा से दूरदर्शन वाणिज्यक सेवा' के संबंध में लोक लेखा समिति (दसवीं लोक सभा) के चौथे प्रतिवेदन पर की गई कार्यवाही संबंधी लोक लेखा समिति के छिहत्तरवें प्रतिवेदन की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूं ।

Pe. TADA

THE DEPUTY CHAIRMAN: Shri Biplab Dasgupta—he is not present

श्री राज बब्बर (उत्तर प्रदेश) : माननीय उपसभापति महोदया, मैं "टाडा" के बारे में जो गलत इन्फारमेशन दी गयी है उसके बारे में कुछ बात करना चाहता हूं।

उपसभापति : "टाडा" का तो हो गया था।

श्री राज बब्बर : लेकिन गृह मंत्री का यह कहना था कि सदन में कुछ संसद सदस्यों ने टाडा" के बंदियों के बारे में कुछ गलत आंकड़े दिये हैं,* बोला है। ये मेरे पास दो अखबार हैं, इनकी बिना पर मैं यह बात कहना चाहूंगा कि (**व्यवधान**)

SYED SIBTEY RAZI: (UTTAR PRADESH): Madarn. I have an objection becasue an unparliamentary word has t een used against Ihe Leader of Ihe House. Nobody can say that somebody is saying *. This is unparliamentary and should be removed from the record.

श्री राज बब्बर : देखिये अगर अनपार्लियामेंटरी है... (**व्यवधान**) मैडाम, देखिये, आज जो अनपार्लियामेंटरी लफ्जों की बात आ रही है लेकिन वहां पर लोग मर रहे हैं, उनका खून... (**व्यवधान**) हो रहा है। यह बात आप के समझ में नहीं आ रही है। अनपार्लियामेंटरी शब्दों पर आप जा रहे है ... (**व्यवधान**)

SYED SABTEY RAZI I am very sony. I am not objecting to his breaking. My point is: we don't use unparliamentary words gainst the Leader of ihe House. I %ant to say this,.. *(Interruptions)*...

श्री राज बब्बर : आपको शब्दों की पड़ी है, वहां पर आदमियों की जानें जा रही हैं, आदमी मरे जा रहे हैं, भूख से तड़प रहे हैं। आपको फर्क नहीं पड़ रहा है। चलिये, अगर यह ऐसा शब्द है तो वापस ले लेता हूं... (**व्यवधान**) लेकिन इंसानों की बात सुनिये ... (**व्यवधान**)

♦Expunged as ordered by the Chair.

THE DEPUTY CHAIRMAN: Let me handle the situation. Just-aminute .. .*(Interruptions).*

श्री राज बब्बर : असत्य कहा माननीय सदस्य ने। इस सदन में संसद सदस्यों ने असत्य बोला है। मैं कहता हूं कि यह पता करना है कि असत्य, उपसभापति महोदया किसने बोला है (**व्यवधान**...)

उपसभापति: बात होने जाने दीजिये।

श्री राज बब्बर : माननीय उपसभापति महोदया, यह प्रिविलेज का मोशन है... (**व्यवधान**)

श्री वीरेन जे. साह महाराष्ट्र) : सही बात कर रहे हैं। वैसी कोई बात हो तो आप रिकार्ड से निकाल सकती हैं बाद में। अभी आप रिकार्ड पर जाने दीजिये.. (**व्यवधान**)

उपसभापति : आप एक मिनट जरा बैठेंगे, कन्फ्यूजन होता है'

What I said was that the word should not go on record.

जो अनपार्लियामेंटरी वर्ड है वह नहीं आयेगा। हम ऐसी कोई बड़ी बात ... (**व्यवधान**)

श्री राज बब्बर: सत्य से दूर है, इसको ले लीजिये। धन्यवाद। मैं अपने सीनियर की कद्र करता, हूं जो मझे शब्दों की माला सिखा रहे हैं।

उपसभापति महोदया, मैं जानना चाहता हूं कि गृह मंत्री बतायें कि वह कौन-सा संसद सदस्य र।

उपसभापति : किसके बारे में हो रहा है ... (**व्यवधान**)

श्री राज बब्बर: जिसने ये गलत बातें कहकर भारत के गृह मंत्री को परेशान किया है कि उन्हें हर जगह, दर-दर घूमकर यह कहना पड़ रहा है कि दो आंकड़े जो सदन को दिये गये हैं वे असत्य ह।

उपसभापति महोदया, आज पूरा राष्ट्र जानता है कि संसद सदस्य असत्य है या गृह मंत्री असत्य है । दोनों में से जो भी असत्य है उससे संसद की अवमानना होती है, प्रिविलेज होता है, मैं इस बात को कहना चाहता हूं ।

यह क्या विडम्बना है गृह मंत्री के कहे अनुसार कि 90 करोड़ की आबादी में 6,304 लोगों के लिये हमारे गृह मंत्री साहब को एक नया कानून ढूंढना पड़ रहा है जिसका नाम "टाडा" है । मेरे जैसा नया आदमी आपकी पंचायत में बिल्कुल अनपढ़ है । उसको शब्द भी नहीं आते हैं, मैं आप की सदन से गुजारिश करता हूं, अगर यह मुल्क "टाडा" से ही चलता है तो मेहरबानी करके यह सदन, बाकी सारे कानूनों का रद्द करके, खारिज करके सिर्फ "टाडा" को इस देश में लगाये । ताकि यह देश सुचारू रूप से चल सके । माननीया उपसभापति महोदया (**व्यवधान**)

उपसभापति : राज बब्बर जी, एक मिनट । . . . (**व्यवधान**)

श्री राज बब्बर : महोदया, मैं इस बयान से . . . (**व्यवधान**)

उपसभापति : एक मिनट । आपने यह मसला उठाया है । . . . (**व्यवधान**)

श्री राज बब्बर : होम मिनिस्टर साहब का बयान है । टाडा में क्यों ?

Because extraordinary conditions prevail in the country.

न पूछना चाहता हूं गृह मंत्री महोदय यह बताये कि एक्स्ट्रा आर्डिनरी कंडीशंस क्या होती हैं ? मैं अंग्रेजी में नहीं समझता। मुझे एक्स्ट्रा आर्डिनरी कंडीशंस के बारे में समझाया जाये । इसका अनुवाद करके बताया जाये । . . . (**व्यवधान**)

उपसभापति : मि० राज बब्बर, जस्ट ए मिनट प्लीज ।

श्री राज बब्बर : यह एक्स्ट्रा आर्डिनरी कंडीशंस आज से दो साल पहले थीं, आज से तीन साल पहले थीं या आज हैं, कृपया विस्तार से गृह मंत्री जी इसका अनुवाद करके बतायें । दूसरा शब्द यह कहते हैं कि इसका "मिसयूज" हुआ है । डिनाई नहीं करते । . . . (**व्यवधान**)

उपसभापति : राज बब्बर जी, वन मिनट प्लीज । बैठिये । एक मिनट रुकिये । . . . (**व्यवधान**)

श्री राज बब्बर : मैं पूछता हूं कि "मिसयूज" का मतलब क्या है . . . (**व्यवधान**)

THE DEPUTY CHAIRMAN: What is he doing?

श्री राज बब्बर : अगर गृह मंत्री का यह कहना है, अगर यह कहते हैं कि मिसयूज हुआ है तो क्या . . . (**व्यवधान**) इनके बख्तरबन्द लोगों को किसने यह छूट दी थी ? . . . (**व्यवधान**)

उपसभापति : मि० राज बब्बर, वन मिनट प्लीज बैठिये। बैठ जाइये । . . . (**व्यवधान**) एक मिनट बैठिये ।

श्री राज बब्बर : यह सवाल जो है . . . (**व्यवधान**) उनकी समझ में आना चाहिये . . . (**व्यवधान**) यह सवाल गृह मंत्री का है, सदन का नहीं है, यह पूरे देश का सवाल है (**व्यवधान**)

THE DEPUTY CHAIRMAN: Mr. Raj Babbar, one minute. *Baithiye* (*Interruptions*) Please, one muinute. (*Interruptions*) Let me handle it. Let me understand what his problem is. (*Interruptions*) Sit down please. I will not allow things to go on record if you don't listen to me. I will not allow anything to go on record.

श्री राज बब्बर : *

THE DEPUTY CHAIRMAN: No. It is not going on record.

श्री राज बब्बर : *

*Not recorded.

THE DEPUTY CHAIRMAN : My mike is not working again. *(Interruptions)* It is not working. T can't hear him. *(Interruptions)*

श्री राज बब्बर: *

THI; DEPUTY CHAIRMAN .- *Buthiye,* Mr. Raj Babbar, please sit down. *(Interruptions)* Please sit down. *(Interruptions)* Noting is going on record now.

SHRl RAAJ BABBAR: *

THE DEPUTY CHAIRMAN: 1 said please sit down. I won't allow it on record.

SHRl RAAJ BABBAR: * .

THE DEPUTY CHAIRMAN: No. I am not allowing. 1 can't aloow disorder in the House.

SHRJ RAAJ BABBAR: * . .

THt: DEPUTY CHAIRMAN: No. 1 um not permitting it. Noting is going on record.

SHRl RAAJ BABBAR: *

THE DEPUTY CHAIRMAN: No. Nothing is going on record.

SHRl RAAJ BABBAR: £

THE DEPUTY CHAIRMAN: Mr. Raj Babbar, please sit down.

SHRl RAAJ BABBAR: *

THE DEPUTY CHAIRMAN: Sit down. *(Inten uptions)* You sit down.

SHR! RAAJ BABBAR: *

THE DEPUTY CHAIRMAN: I am n". allowing. . .*(Interruptions)* No. 1 am not allowing.

SHRl RAAJ BABBAR: *

THE DEPUTY CHAIRMAN : No. Please sit down. I am not allowing it.

SHRI RAAJ BABBAR: *i*

THE DEPUTY CHAIRMAN : No. I will not allow. Nothing is going on rccoid and it should not be permitted.

SHRI RAAJ BABBAR: j

THE DEPUTY CHAIRMAN: No. 1 am not allowing. I am not allowing. *(Interruptions)* Nothing is going on record and it should not be reported.....

SHRI RAAJ BABBAR: *

THE DEPUTY CHAIRMAN: No. I is not going. I am not allowing \r. Please sit c'own,

SHRI RAAJ BABBAR: *

THE DEPUTY CHAIRMAN: what are you raising? I don't understand it.

SHRl RAAJ BABBAR: *

THE DEPUTY CHAIRMA: No. I can't allow like this.

श्री जनेश्वर मिश्र (उत्तर प्रदेश) : मैडम, ऐसा है, एक मिनट सुन लें। कृपया बात को सुनिये। आप इनका दर्द नहीं समझते। इन लोगों ने पिछले दिनों टाडा का सवाल उठाया। माननीय गृह मंत्री जी, जो इस सदन के नेता हैं, उन्होंने एक फिगर दी थी कि देश में इतने लोग टाडा में बन्द हैं। कल-परसों का रंगनाथ मिश्र का बयान है; जो इन से चौगुना नम्बर दे देता है। तो लगता है या तो माननीय गृह मंत्री जी सदन को गुमराह कर रहे हैं। तो यह दर्द जो लोग सवाल उठाये थे या देश के लोगों के मन में है कि हम राज्य सभा में बहस कर रहे हैं कि गृह मंत्री जी ने एक फिगर दी है कि देश भर में इतने

लोग खड़े हो गये हैं, तो रंगनाथ मिश्र कोई छोटी हैसियत के आदमी नहीं है, वह सुप्रीम कोर्ट के चीफ जस्टिस रहे हैं। इस समय बहुत बड़े संगठन के अध्यक्ष हैं। वह अपनी हैसियत में कहते हैं कि चांगुना नंबर है 28 हजार के करीब । तो इस पर सदन को यह स्पष्टीकरण होना चाहिये। या फिर गृह मंत्री के खिलाफ प्रिविलेज मोशन लाना चाहिये . . (व्यवधान)

THE DEPUTY CHAIRMAN: Jagesh ji, please sit down. Let me handle it (*Interruptions*). You please keep quite.

If you feel that in your opinion what is being said on the floor of the House by the Home Minister is not correct, you are free to move a privilege motion. But, I cannot allow another discussion on it. That is a different matter because the matter was already raised. I have been shown a paper where Chairman Sahib has rejected it. He said that once the matter was raised on Friday, it cannot be raised again on the floor of the House. So, if you feel that there is any discrepancy, you move privilege motion and let the Chairman decide about it. Okay. Now, I have to call Mr. Dr. Biplab Dasgupta.

RE:SETTLEMENTOF BABRI MASJID ISSUE

DR. BIPLAB DASGUPTA (West Bengal): Madam, I am raising the issue of Babri Masjid. Last week, the Home Minister told us that in the light of the decision of the Supreme Court, there are now two options available. The first option is to go for negotiations and the second option is to take advantage of Article 138 of the Constitution and refer all the cases which are now pending in various courts in U. P. to the Supreme Court. My feeling is this that these two options are not mutually exclusive. It is possible to continue discussions and negotiations, whatever is possible; at the same time, also refer this issue to the Supreme Court for settlement. /\nd if that is done. then. J would expect different political parties te take a position that whatever decision comes out of the Supreme Court would be respected by al! the political parties. If that is not done. then there is no way that this very important issue can be resolved. What I find worrying is this, while the Home Minister made such a categorical statement, all the preparations are being made for setting up a trust for the construction of a Ram Temple by the Government. On this, the, Godmen have been divided into twe factions —one is the BJP—led govern -men ts and the others are the Congress -led Godmen. All kinds of parleys arc going on and with the Prime Ministe touching the feet of *"Gurus"* and al[1] that is completely tarnishing thei secular image of our country. My point is this, if the Government is really interested in resolving the issue-then this a is not the way that it should be done. Certainly, the matter Court should be referred to the Supreme and let the Supreme Court take a position on this and we should not pollu te the atmosphere of the country by involving, all kinds of Godmen and dividing them into groups got into and intrigues and all that. I would also like to make a point.

While the discussion is going on that, unfortunately, the promise which was made by the Prime Minister ois the night of 6th December that the Babri Masjid which had been pullec down would be reconstructed at the same site, that promise, it seems, has been completely forgotten. There j is an ominous silence on the part of the Government on the particular pledge—the pledge was given very j categorically and it was broadcast j over the television. Unfortunately, | not a single word is coming from the j Government or from any quarter on ' this particular issue as to what is I going to happen at that place, whether the Government is interested in i keeping that pledge or not. I would ! also like to have a categorical assur-• ©ance from the Government on this issu